

Uprooting of Jhuggi-jhonpri dwellers near Shadipur Depot D. T. C. Colony

6081. SHRI JYOTIRMOY BOSU :
SHRIMATI V. JEYA-
LAKSHMI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that policemen under flimsy pretext have forcibly and mercilessly uprooted the jhuggi-jhonpri dwellers near the Shadipur DTC colony on the 6th July, 1977;

(b) if so, the reasons therefor ; and

(c) if so, who asked them to do so ?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH) :
(a) to (c). On receipt of a complaint on 5-7-1977 about a quarrel between members of one family of puppeteers S.H.O. Patel Nagar along with his staff proceeded to the scene of occurrence where he found that 200 persons has collected and some were exchanging stones. On seeing the police, the persons quarrelling fled from the spot. The S.H.O. is reported to have then directed the artists camping at the site to go to some other place as they had been quarrelling frequently. As a result some shifted back to Sultanpuri where they had been allotted plots by the D.D.A after the clearance drive in August, 1976. The rest shifted to a small portion under the bridge located towards the west of the railway line, a little distance away. I.G.P. has ordered an enquiry by the S.P. (Vigilance) to find out if the police had demolished the Jhuggis and had put pressure and coerced the people to vacate the land.

Merger of D.A. with the Basic Pay in Bharat Earth Movers Ltd. and Hindustan Aeronautics Ltd.

6082. SHRI TULSIDAS DASAPPA :
Will the Minister of DEFENCE be pleased to state :

(a) whether in Bharat Earth Movers Ltd., and also in Hindustan Aeronautics Ltd. the Dearness Allowance is added to the basic pay for calculating the gratuity for officers who are not covered under the provisions of the payment of Gratuity Act ;

(b) whether there is any difference in this regard in these two undertakings ; and

(c) if so, whether Government propose to remove the disparity ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a to c.)
It is true that whereas in Bharat Earth Movers Limited, Dearness Allowance is added to Basic Pay for calculating Gratuity for officers not covered under the provisions of the Payment of Gratuity Act, in the case of their counterparts in Hindustan Aeronautics Limited, Dearness Allowance is not taken into account for the purpose.

The matter will be examined.

Merger of D.A. with Basic Pay in Hindustan Aeronautics Ltd.

6083. SHRI TULSIDAS DASAPPA :
Will the Minister of DEFENCE be pleased to state :

(a) whether the Board of Directors of Hindustan Aeronautics Ltd., approved payment of gratuity by adding dearness allowance to the basic pay for officers who are not covered under the provisions of Payment of Gratuity Act ; and

(b) if so, whether it has not been implemented and many officers have been deprived of this benefit ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) No, Sir.

(b) Does not arise.

Construction of Atomic Power Station at Narora

6084. SHRI MANORANJAN BIIAKTA Will the Minister of ATOMIC ENERGY be pleased to state :

(a) whether India's Fourth Atomic Power Station now under construction at Narora is much behind its schedule with the result that the much needed power to be generated by this Station will not be available soon ;

(b) if so, full details and reasons therefor ;

(c) whether certain engineering firms have failed to supply the reactor's components in time causing delay in the schedule and unnecessary loss ; and

(d) if so, full facts and the steps being taken to sort out the difficulties faced in completion of the project ?

THE PRIME MINISTER (SHRI MORARJI DESAI) : (a) At the time of submission of the Project report in